

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 27 of 2019

IN THE MATTER OF:

Ceylon and India General Mission & 10 Ors.

...Appellant

Versus

Badigeri John Davidson & 4 Ors.

...Respondent

Present:

For Appellant : Mr. B. Raghuram, Mr. Sriram, Advocates

For Respondent : Mr. Aditya Gupta, Advocate

ORDER

30.01.2019 This appeal has been preferred by the Appellant (Respondent) against Interim Order passed by National Company Law Tribunal, Bengaluru Bench on 2nd January, 2019, relevant portion of which reads as follows:-

6. Therefore, we pass the following interim order:

- a. We hereby appoint Dr. O.V.Nandimath, Professor of Law & Registrar, National Law School of India University, Nagarbhavi, Bangalore-560242, as interim Independent Director to Ceylon and India General Mission, with a direction to see that the properties of the Company should not be alienated, not to take any action contrary to law, while the main Company Petition is pending.
- b. The fees fixed for the interim Director is Rs.1,00,000/- (Rupees One Lakh Only) which is to be paid equally by the Petitioners as well as the Company.
- c. The parties are at liberty to submit their grievances to the above Director and is directed to file a comprehensive report with regard to the affairs of the Company by the next date of hearing.
- d. The Registry is directed to communicate copy of this order to both the parties and also to Dr. O.V. Nandimath.

Post the case on 01.02.2019.

In the present case as we find that the order has been passed in the interest of the Company i.e. Ceylon and India General Mission and main case is listed for hearing on 01.02.2019, we are not inclined to interfere with the impugned Interim Order. The parties will cooperate with the Tribunal to ensure that the main petition will be disposed of. The appeal stands disposed of. No Cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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